

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA
UNSTARRED QUESTION NO.4115
TO BE ANSWERED ON 19.03.2021**

LOSSES TO MEDIA AND ENTERTAINMENT INDUSTRY DUE TO PIRACY

**4115: DR. SUKANTA MAJUMDAR:
SHRI NISITH PRAMANIK:
SHRIMATI SANGEETA KUMARI SINGH DEO:
SHRI BHOLA SINGH:
DR. JAYANTA KUMAR ROY:
SHRI RAJVEER SINGH (RAJU BAAIYA):
SHRI RAJA AMARESHWARA NAIK:
SHRI VINOD KUMAR SONKAR:**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Media and Entertainment Industry loses crores of rupees due to film, video, music and online piracy;
- (b) if so, the details of the quantum of such losses during the last three years;
- (c) whether government is planning to bring the Cinematograph (Amendment) Bill, 2021;
- (d) if so, the details and the reasons therefor;
- (e) whether the Government has accepted the recommendations of Standing Committee Report on the above mentioned Bill and if so, the details thereof; and
- (f) the steps taken by the Government to tackle the menace of piracy in Media and Entertainment Industry in the country?

ANSWER

**MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE;
MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI PRAKASH JAVADEKAR):**

(a) & (b): The Media and Entertainment Industry loses substantial revenue due to film, video, music and online piracy. According to a report by Irdeto, which is a global solutions provider in digital platform security and media and entertainment, the Indian Media and Entertainment Industry loses around Rs.2,100 crore of its annual revenue due to piracy. However, no definite data is available in this regard year-wise.

(c) to (e): In order to curb piracy of films, the Government introduced the Cinematograph (Amendment) Bill, 2019 in the Rajya Sabha on 12.02.2019 to impose strict penalties against unauthorized duplication of films in cinema halls.

The Standing Committee on Information Technology (2019-20) presented its Report on the Cinematograph (Amendment) Bill, 2019 in the Rajya Sabha and Lok Sabha on 16th March, 2020. The recommendations/ observations contained in the Report of the Standing Committee on Information Technology have been examined for making necessary amendment to clauses in the Cinematograph (Amendment) Bill, 2019 and for the subsequent introduction of the Cinematograph (Amendment) Bill, 2021.

(f): The Copyright Act, 1957 as amended in 2012, provides civil remedies as well as criminal remedies to the copyright holder. The Copyright Act, 1957 read with the Copyright Rules, 2013, deals with the menace of piracy in Media and Entertainment Industry. Further, the Information Technology (Intermediaries Guidelines) Rules 2011 notified under section 79 of the Information Technology Act, 2000, *inter alia*, specifies that the intermediaries shall inform the users of their computer resource not to host, display, upload, modify, publish, transmit, update or share any information that infringes any patent, trademark, copyright or other proprietary rights.